

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 620/93

DECIDED ON : 29.7.1993

S. D. Wadhwa

... Applicant

vs.

Union of India & Ors.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C. (J)

THE HON'BLE MR. B. N. DHUNDIYAL, MEMBER (A)

Shri V. S. R. Krishna, Counsel for Applicant

None for the Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V. C. (J) —

Disciplinary proceedings had been initiated against the petitioner who was holding the post of Deputy Chief (Accounts) in the Rehabilitation Services, Delhi Administration. Some time in March, 1992, the inquiry officer submitted his report to the punishing authority and on 12.10.1992, the punishing authority passed an order remitting the matter for further inquiry to the inquiry officer. The order dated 12.10.1992 passed by the punishing authority is being impugned in the present application.

2. A counter affidavit has been filed on behalf of the respondents. We have heard the learned counsel for the petitioner. We find no infirmity in the impugned order. It is stated at the Bar by the learned counsel for the petitioner that he (the petitioner) retired from service on 31.5.1992. If that be so, the inquiry proceedings can go on only in accordance with the provisions of

(S)

6

Rule 9(2) of the C.C.S. (Pension) Rules. We have no doubt that the authority concerned will act strictly in accordance with law while dealing with the petitioner's case.

2. With these observations, this application is disposed of finally. No orders as to costs.

B. N. Dholiyal

(B. N. Dholiyal)

Member (A)

Sir
(S. K. Dhaon)

Vice Chairman (J)

as